

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

INDEX

IN

ORIGINAL APPLICATION NO. 203 OF 2021

Devidas Khatri Petitioner
Union of India & ors. Versus ... Respondents

Sl. No	Particulars	Pages
1.	Additional reply to the Report dated 17.01.2024 on behalf of M/s Silica Khaniz Udyog for Kaitha, Shivrajpur and Lakhanpur washing plants shown at Sl. # 19, 20 and 21.	1-5
2.	<u>Annexure – R 1:</u> Copy of the CTO dated 22-03-2024 for Washing Plant at Kaitha.	6-10
	<u>Annexure – R 2:</u> Copy of the application for No Objection Certificate made to the Department of Water Resources	11-13
3.	Proof of service	

Stuti Rai
(STUTI RAI)

Advocate

Mob: 91-7651982119

Email: tropical0098@gmail.com

Place:

Dated: March 30, 2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 203 OF 2021

In the matter under Section 18(1) read with Sections 14 & 15 of the national Green Tribunal Act, 2010;

AND

In the matter of: Report of Joint Committee dated 17-01-2024;

AND

In the matter of: Additional Reply to the Joint Committee report dated 17-01-2024 on behalf of M/s Silica Khaniz Udyog through Vishal Chawla s/o late Yogendra Lal Chawla R/o 11 Church Lane, Prayagraj (U.P.) regarding washing Plant shown at Sl. No. 19, 20 and 21.

80/03/24

I, Vishal Chawla, s/o late Yogendra Lal Chawla, aged around 53 years, resident of 11 Church Lane, Allahabad presently at Prayagraj do solemnly affirm on oath as under:

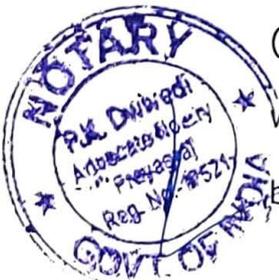
1. I am the Proprietor of M/s Silica Khanij Udyog and I am well conversant with the facts of the case and as such I am

Vishal



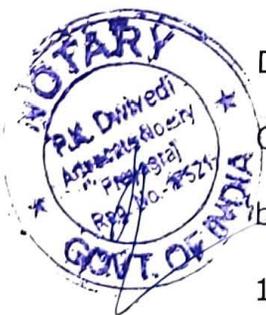
competent to swear the present affidavit on behalf of M/s Silica Khanij Udyog.

2. I have gone through the Report dated 17-01-2024 filed by the Joint Committee in compliance of Order dated 06-11-2023 in Original Application No. 203 of 2021, and filed reply dated 19-03-2023 in respect of the same.
3. That, however, in the said reply due to some oversight, complete documentation of the No Objection Certificate obtained by the Project Proponent in respect of the Kaitha washing plant mentioned at Serial No. 19 of Annexure E of the Joint Committee Report dated 17.01.2024 operated in Village Kaitha, Tehsil Bara, District Prayagraj could not be provided.
4. That in this respect, it is submitted that consent orders were issued by the UPPCB under the provisions of the Air (Prevention and Control of Pollution) Act and the Water (Prevention and Control of Pollution) Act dated 25.03.2021, which is valid till 31.03.2024. The said consent orders have been annexed as Annexure R1 to the reply dated 19-03-2023.



(Handwritten signature)

5. That further, before the expiry of the consent order dated 25.02.2021, the deponent was granted fresh consent orders under the provisions of the provisions of the Air (Prevention and Control of Pollution) Act and the Water (Prevention and Control of Pollution) Act on 22.03.2024, which are valid from 01.04.2024 till 30.03.2029. Copies of the consent orders dated 22.03.2024 have been annexed here and marked as **Annexure R1** to the additional reply.
6. That in this respect, it is submitted that a No Objection Certificate for Ground Water Abstraction was provided to the Project Proponent for the period 14.10.2020 till 13.10.2023, which has been annexed as Annexure R2 of the reply dated _19-03-2023.
7. That it is further submitted that after expiry of the No Objection Certificate, the Project Proponent applied to the Department of Water Resources for a fresh No Objection Certificate for Ground Water Abstraction in respect of the borewell at Kaitha washing plant shown at Serial No. 19 on 18.03.2024. A copy of the application for No Objection Certificate made to the Department of Water Resources is annexed herewith and marked as **Annexure R-2**.



G. S. Chahal

8. That it may be further noted that in its Report dated 12.03.2024, the Joint Committee has mentioned new findings in respect of the active washing plants. It has noted that out of 42, 35 washing plants are active based on inspections conducted on 04.03.2024 and 05.03.2024. Additionally, all active washing plants were found to be in compliance with law. Therefore, in view of this finding in the latest report, all general allegations in the report dated 17.01.2024 must be set aside in respect of the Project Proponent.
9. That the present Reply has been filed bona fide and in the interest of justice. The Project Proponent reserves its right to add additional grounds for challenge including impugning any Joint Committee Report. The project proponent craves leave of this Hon'ble Tribunal to claim any such relief subsequently.
10. That the Project Proponent is a law - abiding entity, and the Project Proponent never indulged in violation of environmental laws. In light of the aforesaid reply, it is submitted that the final report dated 17-01-2024 based on conjecture is completely absurd. The documents attached at



Gishal

Annexures to this affidavit are true copies of their respective originals.

11. That in totality of all aforesaid facts and circumstances, it is expedient to secure the ends of justice that this Hon'ble Tribunal may kindly be pleased to discharge the notice issued against the Washing Pant of Project Proponent shown at Sl. # 19, 20 and 21 of Annexure E to the Report dated 17-01-2024.

Wishal
DEPONENT



VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief and legal advice believed to be true by me. I state that nothing material has been concealed therefrom.

Verified at _____ on this 30 day of March, 2024.

Wishal Chawla
S. Yadav
Identified by
Advocate to be named in affidavit
are true and correct which I have to
verified and attested.

Wishal
DEPONENT

P. K. Dwivedi
Advocate Notary
Govt. of India
86/63/24

IDENTIFIED BY
Sanjay Yadav (Adv)
ADVOCATE PRAYAGRAJ
ALS 0330/19



2068

Annexure R-1

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

205876/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2024

Date: 22/03/2024

To,

M/s

SILICA KHANIJ UDYOG

KAITHA, BARA, PRAYAGRAJ

Application Id- 25389101

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SILICA KHANIJ UDYOG located at KAITHA, BARA, PRAYAGRAJ. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SILICA KHANIJ UDYOG granted for the period from 01/04/2024 to 31/03/2029 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	WASHED SILICA (04 CHARAHI)	2000	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.0	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

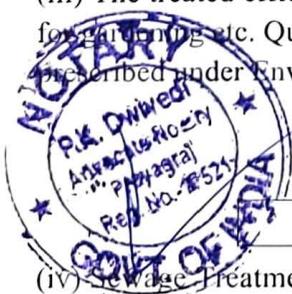
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.



Handwritten signature

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 63 KVA	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986
2	DRAYER-05 TPH	COAL, WOOD	01	Particulate Matter	AS PER E(P) ACT 1986
3	PORTABLE SILICA CRUSHER-50 MT/DAY	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	02	Particulate Matter	AS PER E(P) ACT 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

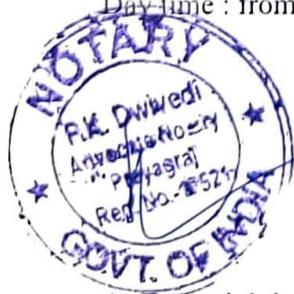
(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

Li Shu



7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point of emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Unit shall maintain the Ambient Air/Noise Quality as per standard.
2. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
3. Unit is directed to maintain the stack height attached with D. G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.

Handwritten signature

- 4. Unit is directed to submit Compliance of Ground Water Authority if withdrawal of ground water.
- 5. Unit is directed to make a boundary wall around the premise within 03 month.
- 6. Unit will strengthen green belt in the premise of the total occupied area.
- 7. Unit is directed to reuse of recycled water through settling pacca tank.
- 8. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
- 9. Unit is directed to make a boundary wall around the premise within 03 month.
- 10. Unit shall ensure zero discharge outside the premise.
- 11. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
- 12. Unit directed to file Annual Compliance Report of the condition.
- 13. Unit is directed to comply the provision of Solid Waste Rule 2016.
- 14. Unit shall submit Ambient Air Monitoring Report in 03 month.
- 15. You are directed to submit purchase of Raw Material/Sand sand every quarterly.

RAMESH
KUMAR SINGH
R.O., UPPCB PRAYAGRAJ.

Digitally signed by
RAMESH KUMAR SINGH
Date: 2024.03.22
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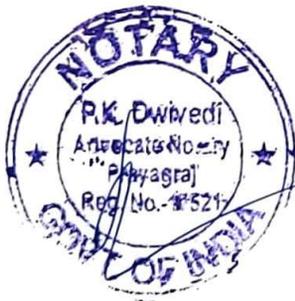
Copy to:

CEO-2, UPPCB LUCKNOW.

RAMESH
KUMAR
SINGH
R.O., UPPCB PRAYAGRAJ.

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RAMESH KUMAR SINGH
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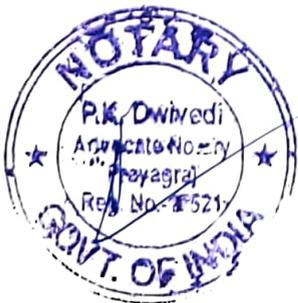


2072
मिशन LiFE - पर्यावरण के लिए जीवन शैली
 (Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अग्र टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



/s/ P.K. Dwivedi



2073 GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Annexure-R-2

11

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआइएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	PGRJ0324RIN0073
Application Date आवेदन तिथि		18/03/2024	
Name of the Applicant आवेदक का नाम	VISHAL CHAWALA		
Mobile No. मोबाइल नंबर	9415215872	Email ID. ईमेल आईडी	sglc.ald@gmail.com
Date of Birth जन्मतिथि	29/11/1971	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	5508-9273-8230	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	11- Church Lane, Opposite Children Hospital, Dahiawan, Prayagraj	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	PRAYAGRAJ	State राज्य	Uttar Pradesh
District जनपद	PRAYAGRAJ	Pin Code पिन कोड	211002
Designation पद	Proprietor	Company Name कंपनी का नाम	Silica Khanij Udyog
Company Address कंपनी का पता	Kaitha, Bara, Prayagraj, Uttar Pradesh	Authorization Letter प्राधिकार पत्र	Download

Details of Proposed Well प्रस्तावित कूप का विवरण

District जनपद	Prayagraj	Block ब्लॉक	SHANKARGARH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	22	Municipality/Municipal Corporation नगर पालिक/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	N/A	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download
Uploaded Google / Toposheet Map अपलोड किया गया भूमापन नक्शा / टोपोशीट (Prayagraj) Reg. No. - 1521	Download		
Location Coordinates स्थान निर्देशांक	Lat 25.197968 lat 81.595936	Google Map गूगल मैप	Download

G. S. Singh

Particulars of The Proposed Well
प्रस्तावित कूप का ब्योरा

2074

Date of Construction/Sinking of Well 02/02/2021
कूप की निर्माण तिथि

Type of Well
कूप का प्रकार

Tube Well/Boring

Discharge of Tube Well 7
(cum./hr)
ट्यूबवेल का निर्वहन (cum./hr)

Housing Pipe If Any
यदि कोई है

No

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer PVC
स्ट्रेनर की सामग्री

Number of Strainer(s)
स्ट्रेनर की संख्या

1

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	52.00	56.00	4.00	153.00

Approx. Depth of Well (In meter) 76.00
कूप की अनुमानित गहराई (मीटर में)

Whether There has been Any Adverse Report Regarding Water Quality of the Well?
क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?

No

Ground Water Level (In meter) 76.00
भूजल स्तर (मीटर में)

Details of Proposed Pumping Device
प्रस्तावित पंपिंग उपकरण का विवरण

Type of Pump to be Used Submersible
प्रयोग किये जाने वाले पंप का प्रकार

Pump Capacity (In m³/hr)
पंप क्षमता (m³/hr)

7.00

Horse Power (H.P.) 5.00
हॉर्स पावर (एच.पी.)

Length of Suction Pipe (In meter)
सक्शन पाइप की लंबाई (मीटर में)

76.00

Operational Device Electric Motor
परिचालन उपकरण

Date of Energization
विद्युतीकरण तिथि

02/02/2021

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Proposed Well Industrial
प्रस्तावित कूप का उद्देश्य?

Annual Running Hours 1095.00
वार्षिक उपयोग (घंटे में)

Annual Days 365
वार्षिक उपयोग (दिनों में)

Daily Running Hours 3.00
दैनिक उपयोग (घंटे में)

Whether the Water Supplied in Well Area Through Pipe Water Supply or Not?
क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?

No

Please Submit Mode of Treatment of Waste Water/Effluent (For Industries)

अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)



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Whether Rain Water Harvesting Structure has been Constructed within the Premises?
क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?

2075

Any Other Information Which You Would Like to Furnish
कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं

N/A

Maximum Allowable Annual Extraction of Ground Water:

7665.00

Affidavit on non judicial stamp paper of Rs, 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date

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एन.ओ.सी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर

Does industry come under MSME ?

No

क्या उद्योग MSME के अंतर्गत आता है ?

NOC Issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरण

No

Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

Yes

Certificate Number
प्रमाणपत्र संख्या

NOC034559

Issue Date
निर्गमन तिथि

13/12/2023

Expiry Date
अंतिम तिथि

12/12/2028

Upload Certificate
प्रमाणपत्र अपलोड करें

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Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - Document showing proof of ownership of land;
 - Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification.
 - Map showing location of the existing well, the command area and the existing wells which have been referred to in item no.2(a), (b)and(c).
 - Affidavit referred to in item no. 7(e)
- The concerned Authority reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



(Handwritten signature)

2076



Stuti Rai <tropical0098@gmail.com>

Devidas Khatri v. Union of India | Reply on behalf of Silica Khaniz Udyog

1 message

Stuti Rai <tropical0098@gmail.com>

Sat, Mar 30, 2024 at 10:42 PM

To: "ms@uppcb.in" <ms@uppcb.in>, "clo@uppcb.in" <clo@uppcb.in>, adv.stutirai@gmail.com

Dear Sir,

Please find attached reply dtd 19.03.2024 and additional reply dtd 30.03.2024 filed by M/s Silica Khaniz Udyog in the captioned matter (OA 203 of 2021 before the Hon'ble National Green Tribunal, Principal Bench Delhi) in respect of washing plants mentioned in Joint Committee Report at Sr. Nos. 19, 20, and 21.

This email may be considered as sufficient proof of service.

Regards,
Stuti Rai,
Advocate
+91-7651982119

2 attachments

 **Vishal Chawla First Reply.pdf**
21049K

 **Vishal Chawla Additional Final.pdf**
3874K